

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 119
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF)
Vs.
Jain Studio

.... Applicant/petitioner
.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 23.03.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: -

For the Respondent:

Mr. Abhishek Anand, & Rahul Adlkaha,
Adv. for RP

ORDER

List the matter on 20.04.2021.

- sd -

(B.S.V PRAKASH KUMAR)
^ | . PRESIDENT

- sd -

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)